

(b) what is the percentage of storage capacity arranged from the private parties on hire basis;

(c) whether Government propose to increase the storage capacity in the country; and

(d) if so, the programme in this regard during 1989-90?

**THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM):** (a) and (b). As on 1.6.1989, the total storage capacity available with the Central Warehousing Corporation was 64.13 lakh tonnes of which about 29% of the capacity was hired from the private parties.

(c) Yes, Sir.

(d) During 1989-90, the Central Warehousing Corporation and the Food Corporation of India are expected to construct storage capacity of 2.50 lakh tonnes and 1.80 lakh tonnes respectively.

#### **Activities of Property Dealers/Agents in Delhi**

**3167. SHRI RAM SWARUP RAM:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that the property dealers/agents, in league with some allottees of DDA flats and plots, are managing to pass on the possession of DDA allotted flats/plots to others through power of attorney; and

(b) if so, the steps proposed to be taken to arrest the activities of these dealers/agents, who are helping to generate black money in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT**

**(SHRI DALBIR SINGH):** (a) and (b). DDA has initiated a series of reforms which aim at relaxation of various restrictions on the sale of DDA flats; simplification of procedures relating to the calculation of unearned increase and its payment, rationalising the procedure for the grant of permission for sale, whenever necessary. The ultimate objective of these reforms is to facilitate open sale of DDA flats and reduce the resort to Power of Attorney as a substitute for a proper sale deed.

#### **Sanctioning of House Building Plans**

**3168. SHRI RAM BHAGAT PASWAN:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the DDA has liberalised conditions for getting plans sanctioned for construction of houses in Delhi during 1989; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):** (a) Yes, Sir.

(b) According to the simplified procedure, requests in the prescribed form for sanction of building plans for construction of houses on plots of the size of 500 sq. mts. and less are accepted on the verification of the owner and the licensed architect (Registered with the Council of Architecture). Similarly approval on Forms 'C' and 'D' is also given on the verification of the licensed architect.

Arrangements have been made for "one window" clearance of all such sanctions.

#### **Voluntary Organisations working for the Cancer Patients**

**3170. DR. CHANDRA SHEKHAR TRIPATHI:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: